

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/135(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	ASHLEY BRIAN HYAMS VS GREENTECH IT CITY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conference/physically)

Ms. Urmila Chakraborty, Adv.] for the Corporate Debtor
Ms. Madhuja Barman, Adv.]

Mr. Senhasish Chakraborty, Adv.] For the Financial Creditor
Mr. Sanway Banerjee, Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for the Financial Creditor states that the rejoinder-affidavit is required to be filed to meet some of the pleas with respect to the eligibility criteria in terms of Section-7 Sub-section-1 second proviso.
3. One week's time is allowed to the Financial Creditor for filing rejoinder-affidavit to this extent only.
4. Post this matter thereafter for hearing on **14.03.2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**